Central Administrative Tribunal Ernakulam Bench

<u>CP(C) No./180/00069/2019</u> in OA No.180/00355/2019

Tuesday, this the 29th day of October, 2019.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member Hon'ble Mr.Ashish Kalia, Judicial Member

T.A.Sajive, aged 62, S/o Antony Chief Engineer Grade-I (Retired) Fishery Survey of India, Foreshore Road, Kochi-16. Residing at Santhi Nagar, House No.31, Vedimara, P.O. Mannam, Ernakulam-683 520.

Petitioner

(Advocate: Mr. C.S.Ramanathan)

versus

M/s Rajini Sekhri Sibal
The Secretary, Govt of India
Department of Fisheries
Ministry of Agriculture, Fisheries &
Farmers' Welfare,
Krishi Bhavan, New Delhi-110 001.

Respondent

(Advocate: Mr.C.Rajendran, Sr.)

The CP(C) having been heard on 29th October, 2019, this Tribunal delivered the following order on the same day:

ORDER (oral)

By E.K.Bharat Bhushan, Administrative Member

A statement has been filed on behalf of the respondents, enclosing a copy of the order dated 7.10.2019 granting the petitioner the financial benefit under MACP ordered as per Annexure R1. This makes substantial compliance with

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the directions of this Tribunal. Accordingly CP(C) is closed with a further direction that financial benefits accruing as a result of the financial upgradation under MACP shall be disbursed to the petitioner within sixty days from the date of receipt of this order.

(Ashish Kalia) Judicial Member (E.K.Bharat Bhushan) Administrative Member

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Annexures filed by the petitioner:

Annexure P1: Copy of the order dated 28.5.2019 in OA/180/00355/2019 of this

Tribunal.

Annexure P2: Copy of representation forwarding the copy of the OA and the

order.